

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.08
Contempt Applicant No.04/2023 in
C.P. No.168/BB/2020

IN THE MATTER OF:

Mr. J. P. Sudhakar ... Petitioner
Vs.
M/s. Sri Lakshmi Narasimha Builders
and Developers Pvt. Ltd. ... Respondent

Order under Section 58(3) of Companies Act, 2013

Order delivered on 18.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Yuktha for Dushyantha Kumar K.
For the Respondent : Shri Srinandan K.

ORDER

Contempt Applicant No.04/2023:

1. Heard the Ld. Counsels for the Applicant and Respondent.
2. In compliance to para 2 of the order dated 28.02.2024, Ld. Counsel for the Respondent has e-filed his objections and seeks further time file the physical copy. Therefore, final two weeks' time is granted to file the same, after duly serving the copy on other side, failing which his right to file the same shall stand forfeited.
3. Upon receipt of the objections, Ld. Counsel for the Applicant is granted one week's time to file rejoinder, if any, after duly serving the copy on the other side.
4. List the Contempt Application along with the CP on **27.06.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma